

आयकर अपीलिय अधिकरण, अहमदाबाद न्यायपीठ 'SMC' अहमदाबाद ।
IN THE INCOME TAX APPELLATE TRIBUNAL
"SMC" BENCH, AHMEDABAD
(Conducted through Virtual Court)
BEFORE SHRI RAJPAL YADAV, VICE-PRESIDENT

ITA No.840/Ahd/2019

निर्धारण वर्ष/ Asstt.Year : 2010-11

Shri Ghanshyam Dabhi Sanjivani Complex Nava Wadaj Ahmedabad 382 480 PAN : AATPD 2867 M	Vs.	ITO, Ward-4(2)(4) Ahmedabad.
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(Applicant)	(Responent)
Assessee by :	Shri S.N.Divatia, Adv. With Withdrawal Application
Revenue by :	SHRI V.K. SINGH, SR.DR

सुनवाई की तारीख/Date of Hearing : 24/11/2021

घोषणा की तारीख /Date of Pronouncement: 01 /12/2021

आदेश/ORDER

The above appeal filed by the Assessee arises from order of the Commissioner of Income Tax (Appeals)-4, Ahmedabad dated 08.03.2019 for assessment year 2010-11.

2. When the matter was called for hearing, the Id.counsel for the assessee has filed an application dated 24.11.2021 along with copy form no.3 and copy of order form no.5 indicating full and final settlement of tax arrear issued by the Department under Direct Tax Vivad Se Vishwas Act, 2020. The Id.counsel accordingly seeks withdrawal of appeal. The Id.DR has no objection if the appeal is treated to be withdrawn in view of this submission of the AR of the assessee.

3. In the light of the above letter of the ld.counsel for the assessee, I find no reason to keep pending appeal of the assessee before the Tribunal because as per form no.5 filed by the assessee his appeal became infructuous. Accordingly, appeal of the assessee being *infructuous* is dismissed as withdrawn.

4. In the result, the appeal of the assessee stands dismissed under VSV scheme.

Order pronounced in the Court on 1st December, 2021 at Ahmedabad.

**Sd/-
(RAJPAL YADAV)
VICE-PRESIDENT**

Ahmedabad; Dated 01/12/2021